## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.223/(MAH)/2017 IA No. 52/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2017

NAME OF THE PARTIES: Sunil Parmanand Kewalramani & Anr.

Urban Sanctuaries Developers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 169 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Saukabh kalia Advocati

2. Pratik Tri Jaallin 105

for Respondents

Ruturacy V. Bankar Petitioners

For LPP

As per the instructions of the petitioners, the matter is to be withdrawn, I will put the copy of mail on record.

Advocate for petitioners

28/0/17.

Contd .. 2 ..

## **COMMON ORDER**

T.C.P. No. 223/169/NCLT/MB/MAH/2017 T.C.P. No. 224/169/NCLT/MB/MAH/2017 T.C.P. No. 225/169/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. The Learned Representative from the side of the Petitioner stated that as per the instructions from the Petitioner, the matter is to be withdrawn.

  Therefore he seeks permission to withdraw the Petition. Granted.
- 3. The Petition is disposed of as Withdrawn. Consigned to the Records.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 28.09.2017

M.K. Shrawat Member (Judicial)